



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ४, अंक ४३(२)]

सोमवार, डिसेंबर २४, २०१२/पौष ३, शके १९३४

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असाधारण क्रमांक ७३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra State Security Corporation (Amendment) Act, 2012 (Mah. Act No. XXXII of 2012), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXII OF 2012.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 24th December 2012).

An Act to amend the Maharashtra State Security Corporation Act, 2010.

Mah. VI of 2010. WHEREAS it is expedient to amend the Maharashtra State Security Corporation Act, 2010, for the purposes hereinafter appearing, it is hereby enacted in the Sixty-third Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra State Security Short title Corporation (Amendment) Act, 2012.

Amendment of section 3 of Mah. VI of 2010. 2. In section 3 of the Maharashtra State Security Corporation Act, 2010 (hereinafter referred to as " the principal Act "), in sub-section (3), after the words " the rank of " the words " Director-General and Inspector-General or " shall be inserted and shall be deemed to have been inserted with effect from the 23rd August 2012. Mah. VI of 2010.

Amendment of section 9 of Mah. VI of 2010. 3. In section 9 of the principal Act, in sub-section (2), for the words " Director-General and Inspector-General " the words " Director-General and Inspector-General of Police " shall be substituted.

Amendment of section 13 of Mah. VI of 2010. 4. In section 13 of the principal Act, in sub-section (2), for the words " Director-General and Inspector-General " the words " Director-General and Inspector-General of Police " shall be substituted.

5. Notwithstanding anything contained in the principal Act, the appointment of Director-General and Inspector-General as the Managing Director of the Corporation made by the State Government on the 23rd August 2012 and any power exercised or function discharged by such Managing Director during the period from the 23rd August 2012 till the commencement of the Maharashtra State Security Corporation (Amendment) Act, 2012, shall be and shall always be deemed to have been validly made, exercised or discharged, as if the provisions of the principal Act, as amended by the said Act had been in force at all material times ; and no such appointment or exercise of powers or discharge of functions shall be or shall be deemed to be invalid or shall be called in question in any court or before any authority merely on the ground that the State Government had no power to make the appointment or that any power exercised or function discharged by the Managing Director under the provisions of the principal Act was without authority of law.

Mah.
XXXII
of
2012.

Validation
of
appointment
of Director-
General and
Inspector-
General as
Managing
Director
and action
taken by
him.